

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/3270/2020



This the 10th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Abid Sultan, Aged 30 years, S/o Kh. Mohammad Sultan Dar, Resident of S.K. Colony, Qamarqari, Srinagar.

.....Applicant

(Advocate:- Mr. Sajad Ashraf Mir-**Not Present**)

Versus

1. State of Jammu and Kashmir through Commissioner cum Secretary to Government Higher Education Department, Civil Secretariat, Srinagar.
2. Chairman, J&K Public Service Commission, Solina Srinagar/Reshamghar, Jammu.
3. Secretary University Grants Commission (UGC) Bahadur Shah Zaffar Marg, New Delhi.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last dates i.e., 02.12.2020 and 06.04.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the CCP is dismissed due to non appearance of applicant.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**